

(ii) Annual Report of the Western Shipping Corporation Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT-2738/61.]

**NOTIFICATIONS UNDER SEA CUSTOMS ACT  
AND CENTRAL EXCISES AND SALT ACT**

**The Minister of Revenue and Civil  
Expenditure (Dr. B. Gopala Reddi):** I  
beg to lay on the Table—

(i) A copy of each of the following Notifications, under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—

(a) G.S.R. No. 250 dated the 4th March, 1961.

(b) G.S.R. No. 251 dated the 4th March, 1961.

(ii) A copy of Notification No. G.S.R. 253 dated the 4th March, 1961 under sub-section (4) of Section 43B of the Sea Customs Act 1878 and Section 38 of the Central Excises and Salt, Act, 1944, making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960. [Placed in Library, See No. LT-2748/61.]

**NOTIFICATIONS UNDER ESSENTIAL COM-  
MODITIES ACT**

**The Minister of Agriculture (Dr. P. S. Deshmukh):** On behalf of Shri M. V. Krishnappa I beg to lay on the Table a copy of Notification No. G.S.R. 226 dated the 15th February, 1961, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-2739/61.]

**NOTIFICATIONS UNDER ESSENTIAL COM-  
MODITIES ACT AND AGRICULTURAL PRO-  
DUCE (DEVELOPMENT AND WAREHOUS-  
ING) CORPORATIONS ACT**

**The Deputy Minister of Food and  
Agriculture (Shri A. M. Thomas):** I  
beg to lay on the Table a copy of each  
of the following Notifications:—

(i) G.S.R. No. 267 dated the 4th March, 1961 rescinding S.R.O. Nos. 1554 and 1555 dated the 7th July, 1956, under sub-section (6) of section 3 of the Essential Commodities Act 1955. [Placed in Library, See No. LT-2751/61.]

(ii) G.S.R. No. 269 dated the 1st March, 1961, under sub-section (3) of Section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956, making certain further amendment to the Agricultural Produce (Development and Warehousing) Corporations Rules, 1956. [Placed in Library, See No. LT-2752/61.]

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**MESSAGES FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the U.P. Sugarcane Cess (Validation) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 6th March, 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of Rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Orissa Appropriation Bill, 1961, which was